

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III(Special Bench)

Item No.304
962/252/ND/2019

IN THE MATTER OF:

Income Tax Officer Ward 20(1), New Delhi

.... **APPELLANT**

Vs.

ROC (M/s. Precise Golds Pvt. Ltd.)

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 04.09.2023

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Sanjay Kumar, Ms. Easha and Ms. Hemalata Rawat, Standing Counsel for Income Tax Department for Appellant

For the AROC : Ms. Mitika, AROC

For the Respondent : Mr. Abhay Kakkar, Advocate for R3 & R4

ORDER

Ld. Counsel appearing for the Income Tax Department stated that she has not received reply affidavit by Respondent No. 3 and 4. The reply is on record in the DMS portal. However, the Ld. Counsel for R-3 and R-4 is requested to share a copy of the affidavit with the Ld. Counsel appearing for the Income Tax Department within three days. As regards, the reply for Respondent No. 2, Ld. Counsel for R-3 and R-4 stated that the reply filed by Respondent No.3 and 4 may be taken on record as reply filed by Respondent No. 2.

List the matter on **06.11.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)**